

ITEM NO.51

COURT NO.6

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).878/2023

ADITI TRIVEDI & ORS.

Petitioner(s)

VERSUS

THE UNION PUBLIC SERVICE COMMISSION & ANR.

Respondent(s)

(FOR ADMISSION and IA No.166310/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 22-08-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY

HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Saurav Agarwal, Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashish Tiwari, Adv.
Mr. Saurabh Singh Chauhan, Adv.
Mr. Abhijit Banerjee, AOR

For Respondent(s) Mr. Hrishikesh Baruah, Adv.
Mr. Anurag Mishra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Mr. Saurav Agarwal, learned counsel prays for the liberty to withdraw this writ petition under Article 32 of the constitution so that petitioner may explore other legally available option.

In view of such submission, the writ petition stands dismissed as not pressed.

[DEEPAK JOSHI]

[KAMLESH RAWAT]

COURT MASTER

ASSISTANT REGISTRAR